

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)

3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001

☎: 011-23353503/23752958

Public Notice

No. 1/14/2015-Reg. Aff. (FSDS)/CERC

Dated: 31st March, 2015

Sub: Proposed Framework on “Forecasting, Scheduling & Imbalance Handling for Renewable Energy (RE) Generating Stations based on wind and solar at Inter-State Level”.

1. The Electricity Act, 2003 and the National Electricity Policy and Tariff Policy entrust on the Central Electricity Regulatory Commission the responsibility of promoting renewable energy sources. The Commission has taken a number of initiatives in this direction. Grid integration of infirm renewable energy sources is a major challenge facing the sector today.

2. As a step towards facilitating integration of infirm renewable energy sources like wind and solar generation in the grid, a framework on **“Forecasting, Scheduling & Imbalance Handling for Renewable Energy (RE) Generating Stations based on wind and solar at Inter-State Level”** along with draft amendments to the enabling provisions contained in (i) Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, (ii) Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations and (iii) Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for

Renewable Energy Generation) Regulations, has been prepared and posted on the website www.cercind.gov.in.

3. Comments of the stakeholders and other interested persons are invited on the proposed framework so as to reach the office of the Commission by 30.4.2015.

The Commission would take a view after receiving the suggestions of the stakeholders and other interested persons.

Sd/-
(Shubha Sarma)
Secretary